

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH. CHANDIGARH**

**CP NO. 33/2016
RT NO.82/Chd/Pb/2017**

M/s Jindal Associates

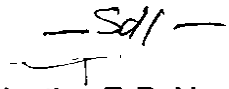
...Petitioner.

Versus

Kamlesh Bhargava Hospital & Research Centre Pvt. Ltd. ...Respondent

Present: Mr. Rakesh Bhatia, Advocate for petitioner.
None for respondent.

Learned counsel for petitioner submits that the matter has been settled and, therefore, seeks to withdraw the instant petition. Allowed and the petition is dismissed as withdrawn.


(Justice R.P. Nagrath)
Member (Judicial)

July 04, 2017
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